

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 6/RP/2016 in
Petition No. 135/TT/2012**

Subject : Review of the Commission's order dated 18.12.2015 in Petition No. 135/TT/2012 in the matter of approval of transmission tariff for the licensed transmission business for the financial years 2011-12,2012-13 and 2013-14 on the limited aspects of Debt :Equity ratio and consequent interest on normative loan.

Date of Hearing : 2.6.2016.

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Jindal Power Limited (JPL)

Respondents : Jindal Power Limited and 27 others

Parties present : Ms. Divya Chaturvedi, Advocate, JPL
Shri K.K. Agarwal, JPL

Record of Proceedings

The learned counsel for the petitioner submitted that "Dasti" notices were served upon the respondents alongwith the copy of the review petition except Maharashtra State Electricity Distribution Company Limited (Respondent No. 6) and Western Region Transmission Maharashtra Private Limited (Respondent No. 15).She submitted the proof of service alongwith the affidavit dated 31.5.2016. The Commission directed the petitioner to serve a copy of the review petition on MSEDCL and WRTMPL by 10.6.2016.

2. Ms. Suparna Srivastva, Advocate, appearing in another matter requested for a copy of the review petition and submitted that she would inform



Chhattisgarh State Power Distribution Company Limited about the review petition. The learned counsel for the review petitioner provided a copy of the review petition to Ms. Suparna Srivastava.

3. The Commission observed that none of the respondents have filed any reply inspite of having been intimated vide RoP dated 28.4.2016 that no further extension of time would be given. As a last opportunity, the respondents are directed to file their reply by 20.6.2016 and the petitioner to file rejoinder, if any, by 27.6.2016. The Commission further observed that no further extension of time shall be granted.

4. The Commission directed to list the matter on 28.6.2016.

By order of the Commission

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(T. Rout)
Chief (Law)

